

CORAM : HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER.
HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

20.9.1989.

In this application, the petitioner Shri. Vaiyya Puri Chhelamuthu, who is^a Casual Labourer has challenged the validity of the order dt. 17.6.88, whereby he^{is} sought to be transferred to Bhavnagar Division from Jakhwada (Baroda Division). Having regard to the points raised in the application, we find that they deserve consideration. Accordingly, the application is admitted. The respondents have already filed their reply and it is placed on record. The parties are at liberty to file additional documents, if any, within a one month from the date of this order. Registry to take necessary action.

M. M. Singh
(M. M. Singh)
Administrative Member.

P. M. Joshi
(P. M. Joshi)
Judicial Member.

Raval

O.A./592/88

Coram : Hon'ble Mr.M.M. Singh : Administrative Member

12/01/1990.

Mr.Akil Kureshi, the learned advocate for the applicant has filed a sick note. Mr.R.M.Vin the learned advocate for the respondents present. In view of the sick note filed by the applicants' advocate, the case is adjourned. Registry to fix the case ^{in due course} thereafter.

M. M. Singh

(M.M. Singh)
Administrative Member

AIT

O. A. 592/88

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CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

18.01.1990

Mr. Akil Kureshi, the learned advocate for the applicant request, on behalf of himself and on behalf of Mr. R. M. Vin, the learned advocate for the respondents, ^{short} sought adjournment. Case may be fixed some-time in the coming week.

M. M. Singh

(M. M. Singh)
Administrative Member.

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(5)

Vaiyya Puri,
C/o. Office of Divisional
Railway Manager,
Western Railway,
Bhavnagar.

: Applicant

Versus

1. The Union of India
through:
The General Manager,
Western Railway,
Churchgate, Bombay.
2. The Divisional Railway
Manager, Bhavnagar Division,
Bhavnagar.
3. The Executive Engineer,
Construction-I,
Western Railway,
Ahmedabad.

: Respondents

Coram : Hon'ble Mr. M.M. Singh

: Administrative Member

Date: 24/1/1990ORAL ORDER

Per: Hon'ble Mr. M.M. Singh

: Administrative Member

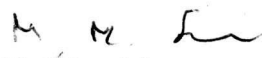
The applicant Vaiyya Puri has made this application under Section 19 of the Administrative Tribunals Act 1985 challenging order Nos.E-839/2 and EE/1031/1 dated 17.6.1988 and 12.7.1988 respectively transferring him from Jakhwada in Baroda Division to Bhavnagar Division.

At the time of hearing, Mr.Akil Kureshi, learned advocate for the applicant, stated that he is no more pressing the cause of the applicant against the transfer as he has since accepted the transfer order. He, however, requested that the applicant's wife who is also a casual labourer working at Jakhwada and is now separated from her husband because of this transfer order made by the respondent railway administration to Bhavnagar may also be transferred to Bhavnagar and the matter of his absorption may be expedited. The two requests made by the learned advocate for the applicant are reasonable and the railway

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administration may consider the same. Mr.R.M.Vin, learned advocate for the respondents present. In view of the learned advocate for the applicant not pressing the cancellation of the transfer order, he has no argument to make.

The application is hereby dismissed. The parties to bear their own costs. A copy of the order may be sent to the concerned railway authority so that the two requests of the applicant may be duly considered.


(M.M.Singh)
Administrative Member

a.a.bhatt